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GOVERNMENT OF MANIPUR

SECRETARIAT—LAW DEPARTMENT

Imphal, the 3rd June, 1975

No. 2/12/75-Act/Leg.—The following Act of the Legislature of Manipur received assent of the Governor on 2-6-75 is hereby published in the Manipur Gazette.

S. SARAT SINGH,
Under Secretary (Law) to the Govt.
of Manipur.

THE MANIPUR (HILL AREAS) DISTRICT COUNCILS
(FIRST AMENDMENT) ACT, 1975
(Manipur Act No. 12 of 1975)

AN
ACT

76 of 1971. *to amend the Manipur (Hill Areas) District Councils Act, 1971.*

BE it enacted by the Legislature of Manipur in the Twenty-sixth Year of the Republic of India, as follows :—

1. (1) This Act may be called the Manipur (Hill Areas) District Councils (First Amendment) Act, 1975.

Short title
& commence
ment.

(2) It shall come into force at once.

76 of 1971.

2. In section 23 of the Manipur (Hill Areas) District Councils Act, 1971,—

Amendment
of section

(i) For the existing sub-section (2), the following shall be substituted, namely,—

“(2) The Chairman of the District Council upon a resolution passed by a simple majority of the total membership of the Council may be removed by the Government for reasons to be recorded in writing”.

(ii) The First and the Second provisos to sub-section (2) shall be deleted.

(iii) In sub-section (3), the words, "in accordance with the Rules made by Deputy Commissioners in this behalf" occurring in the fifth and sixth lines shall be deleted.

(iv) In sub-section (4), the words, "and the Vice-Chairman" shall be inserted between the words, "The Chairman" and "of the Council" occurring in the first line.